

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 191/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Dhar Textile Mills Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Pratik Tripathi	PCS	Corporate Debtor	
2.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV.	Creditor/ Appn	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. Learned PCS Mr. Pratik Tripathi present for Respondent.

At request of learned Counsel for Petitioner.

List the matter on 31.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 15th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL